


M.J.S.Rao-Vrs-UOI&Ors

Hearing Sl.No.6
OA No.793/11
ORDER DT.24.04.2014

CORAM

THE HON'BLE MR.A.K.PATNAIK, MEMBMER (JUDL.)
THE HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

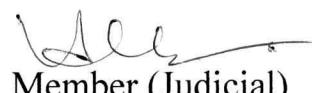
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Heard Mr.A.Kanungo, Learned Counsel for the Applicant and Mr.R.S.Bhera, Learned panel counsel for the Respondents and perused the records.

Mr.Kanungo, Learned Counsel for the Applicant has fairly submitted that virtually this OA has been filed by the applicant praying for implementation of the order of this Tribunal dated 26.08.2004 in OA No. 1105/2002 filed by the Applicant in this Tribunal earlier and has further submitted that after filing the counter, the applicant for the first time came to know that the order dated 26.8.2004 in OA No. 1105/2002 has been challenged by the Department before the Hon'ble High Court of Orissa in WP (C) No. 2141 of 2005. Mr.Bhera, Learned panel counsel for the Respondents has produced copy of the order of the Hon'ble High Court of Orissa on perusal of which we find that the order dated 26.8.2004 in OA No. 1105/2002 has been stayed which is still in force, as submitted by Mr. Bhera.

In view of the above, we are of the considered view that this OA filed by the applicant does not survive. This OA is therefore disposed of with liberty to the applicant to pursue his grievance, if subsists, in appropriate proceeding before appropriate court of law, if so desired, after disposal of the Writ Petition pending before the Hon'ble High Court of Orissa. There shall be no costs.

Member (Admn.) 


Member (Judicial)